

**COURT-II**  
**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY**  
**(Appellate Jurisdiction)**

**IA No. 940 of 2018 in**  
**DFR No. 1601 of 2018**

**Dated: 31<sup>st</sup> July, 2018**

**Present: Hon'ble Mr. Justice N.K. Patil, Judicial Member**  
**Hon'ble Mr. S. D. Dubey, Technical Member**

**In the matter of:**

**Power Company of Karnataka Ltd. & Ors. .... Appellant(s)**  
**Versus**  
**Southern Regional Load Despatch Center & Ors. .... Respondent(s)**

Counsel for the Appellant(s) : Mr. Darpan K.M.

Counsel for the Respondent(s) : ---

**ORDER**

The learned counsel, Mr. Darpan K.M. appearing for the Appellant prays for two weeks' time to enable him to take necessary instructions from the Appellant to file additional affidavit explaining the delay in filing the appeal.

Submission made by the learned counsel appearing for the Appellant, as stated supra, is placed on record.

The learned counsel appearing for the Appellant is permitted to file additional affidavit in this matter explaining the delay in filing the appeal by 14.08.2018.

List the matter on **23.08.2018**, as requested.

**(S. D. Dubey)**  
**Technical Member**

*Vt/js*

**(Justice N. K. Patil)**  
**Judicial Member**